

Minutes of the Meeting No7/18 scheduled on 18.10.2017 (actually held on 01.11.2017) under the Chairmanship of Shri Ajay Kumar Srivastava, Jt. DGFT

XXXXXXX

The following Members of the Committee were present in the meeting:-

Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

The Committee first considered minutes of the NC Meeting No. 6/18 for confirmation and confirmed and adopted the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations received from the concerned Technical Authority earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No. M-121 NC No. 7/18 Dated 18.10.2017 (held on 01.11.2017)	M/s. Proec Energy Ltd., New Delhi F. No. 01/83/50/75/AM17/DES-IV RLA. No. 05/24/40/593/AM16 Lic. No. 0510397937 dt.15.03.2016
--	--

The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 03.07.2017.

Case No. M-122 NC No. 7/18 Dated 18.10.2017 (held on 01.11.2017)	M/s. Montex Glass Fibre Industries Pvt. Ltd. Mumbai F. No. 01/83/50/460/AM17/DES-IV F. No. 01/83/50/841/AM16/DES-IV RLA. No. 03/95/40/114/AM17 RLA No. 03/95/40/528/AM16 Lic. No. 0310804989 dt.27.05.16 Lic. No. 0310799671 dt.26.10.15
--	--

The Committee considered the case as per agenda for revision/ amendment in norms fixed by the Norms Committee in earlier M. No.9/83 dated 10.08.2016. The Committee decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/64/2016-TSW dated 16.10.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-123 NC No. 7/18 Dated 18.10.2017 (held on 01.11.2017)	M/s. Montex Glass Fibre Industries Pvt. Ltd. Mumbai F. No. 01/83/50/174/AM17/DES-IV RLA. No. 03/95/40/863/AM16 Lic. No. 0310802448 dt.10.02.16
--	---

The Committee considered the case as per agenda for revision/ amendment in norms fixed by the Norms Committee in earlier M. No.14/83 dated 01.02.2017. The Committee decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/64/2016-TSW dated 16.10.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

[Signature]
Director General
Department of Industrial Policy and Promotion
Udyog Bhawan, New Delhi

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-124 NC No. 7/18 Dated 18.10.2017 (held on 01.11.2017)	M/s. Hitaishi KK Mfg. Co. Pvt. Ltd., Kolkata F. No. 01/83/50/171/AM09/DES-IV RLA. No. 03/95/40/863/AM16 Lic. No. 0210109810 dt.04.03.2008
--	--

The Committee considered the case as per agenda for revision of norms fixed by the Norms Committee in earlier M. No.1/83 dated 29.04.2015. The Committee decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/376/2017-TSW dated 26.10.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-125 NC No. 7/18 Dated 18.10.2017 (held on 01.11.2017)	M/s. Jay Chemical Industries Ltd., Ahmedabad F. No. 01/83/50/620/AM14/DES-IV RLA. No. 08/24/40/333/AM14 Lic. No. 0810126196 dated 31.10.2013
--	---

The Committee considered the case as per agenda for amendment in description of import item, during the meeting on 01.11.2017. The Committee decided to amend the description of import item, on the basis of Central Excise Certified consumption data furnished by the firm, approved in Meeting No.11/83 dated 18.11.2015 without any other change as under:-

Import item as per AA	Import item as per NC M. No. 11/83 dt.18.11.15 with Qty.	Import item recommended with Qty.
Crude Naphthalene	H. Acid – 0.176 Kg	Crude Naphthalene – 0.193 Kg

RA will also collect Rs.5000/- from the firm as composition fee for re-opening the case.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-126 NC No. 7/18 Dated 18.10.2017 (held on 01.11.2017)	M/s. Jay Chemical Industries Ltd., Ahmedabad F. No. 01/83/50/549/AM14/DES-IV RLA. No. 08/24/40/311/AM14 Lic. No. 0810125594 dated 14.10.2013
--	---

The Committee considered the case as per agenda for amendment in description of import item, during the meeting on 01.11.2017. The Committee decided to amend the description of import item, on the basis of Central Excise Certified consumption data furnished by the firm, approved in Meeting No.11/83 dated 18.11.2015 without any other change as under:-

Import item as per AA	Import item as per NC M. No. 11/83 dt.18.11.15 with Qty.	Import item recommended with Qty.
Crude Naphthalene	H. Acid – 0.176 Kg	Crude Naphthalene – 0.193 Kg

RA will also collect Rs.5000/- from the firm as composition fee for re-opening the case.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-127 NC No. 7/18	M/s. Jay Chemical Industries Ltd., Ahmedabad F. No. 01/83/50/418/AM14/DES-IV
-------------------------------	---

[Handwritten signature]
 Director, Technical Authority
 Central Excise & Customs
 Ahmedabad

Dated 18.10.2017 (held on 01.11.2017)	RLA. No. 08/24/40/193/AM14 Lic. No. 0810123500 dated 05.08.2013
---------------------------------------	--

The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 07.11.2017 issued by DGFT. The case is re-listed for 17.11.2017.

Case No. M-128 NC No. 7/18 Dated 18.10.2017 (held on 01.11.2017)	M/s. Jay Chemical Industries Ltd., Ahmedabad F. No. 01/83/50/444/AM14/DES-IV RLA. No. 08/24/40/181/AM14 Lic. No. 0810123458 dated 02.08.2013
--	---

The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 07.11.2017 issued by DGFT. The case is re-listed for 17.11.2017.

Case No. M-129 NC No. 7/18 Dated 18.10.2017 (held on 01.11.2017)	M/s. United Mud-Chem Pvt. Ltd., Mumbai F. No. 01/83/50/461/AM16/DES-IV RLA. No. 03/95/40/1108/AM15 Lic. No. 0310795038 dated 31.03.2015
--	--

The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/361/2015- TSW dated 06.09.2017, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-130 NC No. 7/18 Dated 18.10.2017 (held on 01.11.2017)	M/s. Prabhu Polycolor Ltd., Chennai F. No. 01/83/50/708/AM12/DES-IV RLA. No. 04/24/40/203/AM12 Lic. No. 0410130643 dated 21.11.2011
--	--

The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC(PC. Div) vide their UO.No.46011/63/2007-PC-II dated 10.09.2009 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-131 NC No. 7/18 Dated 18.10.2017 (held on 01.11.2017)	M/s. Indian Additives Ltd., Chennai F. No. 01/83/50/440/AM16/DES-IV RLA. No. 04/24/40/07/AM16 Lic. No. 0410160468 dated 30.04.2015
--	---

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 17.11.2017.

Case No. M-132 NC No. 7/18 Dated 18.10.2017 (held on 01.11.2017)	M/s. SPAC Starch Products India Ltd., TN F. No. 01/83/50/214/AM10/DES-IV RLA. No. 32/24/40/07/AM10 Lic. No. 3210040260 dated 24.04.2009
--	--


 Committee
 Dated: 18.10.2017
 Place: New Delhi

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 17.11.2017.

Case No. M-133 NC No. 7/18 Dated 18.10.2017 (held on 01.11.2017)	M/s. Soni Polymers Pvt. Ltd., Nagpur F. No. 01/83/50/222/AM15/DES-IV RLA. No. 05/24/40/14/AM14 Lic. No. 0510002065 dated 22.04.2014
--	--

The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC(PC. Div) vide their UO.No.46011/224/2005-PC-II dated 28.04.2011 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-134 NC No. 7/18 Dated 18.10.2017 (held on 01.11.2017)	M/s. Spark Surfactants Pvt. Ltd., Mumbai F. No. 01/83/40/104/AM18/DES-IV
--	---

The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 06.11.2017 issued by DGFT. The case is re-listed for 17.11.2017.

Case No. M-135 NC No. 7/18 Dated 18.10.2017 (held on 01.11.2017)	M/s. Rafbrix Pvt. Ltd., New Delhi F. No. 01/83/50/241/AM18/DES-IV RLA. No. 05/24/40/61/AM18 Lic. No. 0510402555 dated 15.05.2017
--	---

The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-136 NC No. 7/18 Dated 18.10.2017 (held on 01.11.2017)	M/s. Rafbrix Pvt. Ltd., New Delhi F. No. 01/83/50/935/AM17/DES-IV RLA. No. 05/24/40/419/AM17 Lic. No. 0510400941 dated 26.12.2016
--	--

The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-137 NC No. 7/18 Dated 18.10.2017 (held on 01.11.2017)	M/s. Jasmine Concrete Exports Pvt. Ltd., TN F. No. 01/83/171/10/AM18/DES-IV
--	--

The Committee considered the case as per agenda and noted that reply to D/L sent to Deptt. of IPP for providing the comments which is awaited. U.O. issued on 30.10.2017. The case is re-listed for 17.11.2017.

[Handwritten signature]
Director General of Foreign Trade
Ministry of Commerce and Industry
Government of India

Case No. M-138 NC No. 7/18 Dated 18.10.2017 (held on 01.11.2017)	M/s. Jasmine Concrete Exports Pvt. Ltd., TN F. No. 01/83/171/11/AM18/DES-IV
--	--

The Committee considered the case as per agenda and noted that reply to D/L sent to Deptt. of IPP for providing the comments which is awaited. U.O. issued on 30.10.2017. The case is re-listed for 17.11.2017.

Case No. M-139 NC No. 7/18 Dated 18.10.2017 (held on 01.11.2017)	M/s. EICL Ltd., Mumbai F. No. 01/83/50/480/AM14/DES-IV/Pt. RLA. No. 03/94/40/156/AM14 Lic. No. 0310742697 dated 24.07.2013
--	---

The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 01.11.2017. The Committee decided to ratify the following norms as under:-

Export item as per AA	Export item recommended	Qty.	Import item	Qty.
Modified Starches (Polysol HT, Pre Gel Starches, Dextrid, Drilling Starches and CMS-Flotrol). Modified Starches with moisture 9% Max	Modified Starches (Polysol HT, Pre Gel Starches, Dextrid, Drilling Starches and CMS-Flotrol). Modified Starches with moisture 10% Max.	1 Kg	Native Tapioca Starch	1.035 Kg

RA will also collect Rs.5000/- from the firm as composition fee for re-opening the case.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-140 NC No. 7/18 Dated 18.10.2017 (held on 01.11.2017)	M/s. Colour India, Vadodara F. No. 01/83/50/802/AM16/DES-IV/Pt. RLA. No. 34/24/40/209/AM16 Lic. No. 3410041664 dt.06.11.2015
--	---

The Committee considered the case as per agenda for revision of NC decision, during the meeting on 01.11.2017. The Committee decided to maintain status quo with no revision of NC meeting No.9/83 dated 10.08.2016.

Case No. M-141 NC No. 7/18 Dated 18.10.2017 (held on 01.11.2017)	M/s. Shiv Shakti Timber Industries, Hyderabad F. No. 01/83/50/27/AM16/DES-IV/Pt. RLA. No. 09/24/40/342/AM15 Lic. No. 0910061062 dated 28.10.2014
--	---

The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/179/2015- TSW dated 26.10.2017, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-142 NC No. 7/18 Dated 18.10.2017 (held on 01.11.2017)	M/s. Shiv Shakti Timber Industries, Hyderabad F. No. 01/83/50/496/AM15/DES-IV F. No.01/83/50/591/AM15/DES-IV
--	--

[Signature]
Secretary
Department of Industrial Policy and Promotion
Ministry of Commerce and Industry
Government of India

01.11.2017)	F. No. 01/83/50/895/AM17/DES-IV RLA. No. 09/24/40/478/AM15 RLA. No. 09/24/40/541/AM15 RLA. No. 09/24/40/304/AM17 Lic. No. 0910061296 dated 24.11.2014 Lic. No. 0910061467 dated 31.12.2014 Lic. No. 0910064132 dated 09.09.2016
-------------	---

The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/179/2015- TSW dated 26.10.2017, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-143 NC No. 7/18 Dated 18.10.2017 (held on 01.11.2017)	M/s. Modern Insecticides Ltd., Ludhiana F. No. 01/83/50/299/AM17/DES-IV F. No. 01/83/50/315/AM17/DES-IV RLA. No. 30/24/40/48/AM16 RLA. No. 30/24/40/03/AM17 Lic. No. 3010103779 dt.10.05.2016 Lic. No. 3010103780 dt.13.05.2016
--	---

The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 06.11.2017 issued by DGFT. The case is re-listed for 17.11.2017.

Case No. M-144 NC No. 7/18 Dated 18.10.2017 (held on 01.11.2017)	M/s. Oriflame India Pvt. Ltd., Noida F. No. 01/83/50/1943/AM08/DES-IV/Pt. RLA. No. 05/24/40/350/AM08 Lic. No. 0510207144 dt.03.08.2007
--	---

The Committee considered the case as per agenda for amendment in description of import item, during the meeting on 01.11.2017. The Committee decided to amend the description of import item, approved in Meeting No.17/83 dated 24.07.2013 without any other change as under:-

Import item as per AA	Import item as per NC M. No. 17/83 dt.24.07.2013 with Qty.	Import item recommended with Qty.
16. Bottle & Wiper (GG Lip Gloss) (Bottle - Poly Ethylene terephthalate, Wiper-LDPE)	16. Bottle & Wiper (GG Lip Gloss) (Bottle -Poly Ethylene terephthalate, Wiper-LDPE) – Net to Net	16. Barrel & Wiper (GGLP Eyeliner) (Bottle -Poly Ethylene terephthalate, Wiper-LDPE) – Net to Net
17. Cap & Applicator (GG Lip Gloss) (Cap Acrylonirile buadience styrene, Applicator - Poly Propylele)	17. Cap & Applicator (GG Lip Gloss) (Cap - Acrylonirile buadience styrene, Applicator-Poly Propylele) – Net to Net	17. Cap & Applicator (GGLP Eyeliner) (Cap - Acrylonirile buadience styrene, Applicator-Poly Propylele – Net to Net
18. Unit Carton (GG Eyle Liner) (Incada Silk 280 & Meta Print)	18. Unit Carton (GG PL Eyeliner) (Incada Silk 280 & meta print) – Net to Net	18. Unit Carton (GGLP Eyeliner) (Incada Silk 280 & Meta Print) – Net to Net
19. Base Label (GG Eye Liner) Paper	19. Base Label (GG PL Eyeliner) Paper – Net to Net	19. Base Label (GGLP Eyeliner) Paper – Net to Net

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-145 NC No. 7/18	M/s. Oriflame India Pvt. Ltd., Noida F. No. 01/83/50/732/AM09/DES-IV/Pt.
-------------------------------	---

[Signature]
 Director, Technical Authority
 Department of Industrial Policy & Promotion
 Ministry of Commerce & Industry
 Government of India

Dated 18.10.2017 (held on 01.11.2017)	RLA. No. 05/24/40/359/AM09 Lic. No. 0510226448 dt.28.08.2008
---------------------------------------	---

The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 25.10.2017 issued by Deptt. of IPP. The case is re-listed for 17.11.2017.

Case No. M-146 NC No. 7/18 Dated 18.10.2017 (held on 01.11.2017)	M/s. Oriflame India Pvt. Ltd., Noida F. No. 01/83/50/1942/AM08/DES-IV/Pt. RLA. No. 05/24/40/365/AM08 Lic. No. 0510207142 dt.03.08.2007
--	---

The Committee considered the case as per agenda for amendment in description of import item, during the meeting on 01.11.2017. The Committee decided to amend the description of import item, approved in Meeting No.19/83 dated 07.08.2013 without any other change as under:-

Import item as per AA	Import item as per NC M. No. 19/83 dt.07.08.2013 with Qty.	Import item recommended with Qty.
1.Premix Lip Colour Oriflame Colour Lash overload (Mascara)- White	1. Premix Lip Colour Oriflame Colour Lash overload (Mascara)-White - 1363.50 Kg	1.Premix Lash overload Mascara – White (Bulk)- 1363.50 Kg
2.Premix Lip Colour Oriflame Colour Lash overload (Mascara)- Black	2. Premix Lip Colour Oriflame Colour Lash overload (Mascara)-Black - 1397.45 Kg	2. Premix Lash overload Mascara – Black (Bulk)- 1417.50 Kg
3.Bottle + Wiper White Colour	3. Bottle+Wiper White Color Lash Over Load Mascara - Net to Net	3.Bottle + Wiper White Colour – Net to Net
4.Bottle + Wiper Black Colour	4. Bottle+Wiper Black Color Lash Over Load Mascara - Net to Net	4.Bottle + Wiper Black Colour – Net to Net
5.Inner Cap & ROD Applicator	5. Inner Cap & Rod Applicator Color Lash Over Load Mascara - Net to Net	5.Inner Cap & ROD Applicator – Net to Net
6.Inner Cap & Brush	6. Inner Cap & Brush Applicator Color Lash Over Load Mascara - Net to Net	6.Inner Cap & Brush – Net to Net
7.Central Part	7. Central Part Lash Over Load Mascara - Net to Net	7.Central Part – Net to Net
11.Click- Pen GG (Material of construction ABS)	11. Click Pen Barrel - Net to Net	11.Click- Pen GG (Material of construction ABS) – Net to Net
12.Cap GG Luminous Concealer (Material of construction Polypropylene)	12. Cap GG - Net to Net	12.Cap GG Luminous Concealer (Material of construction Polypropylene) – Net to Net
13.Applicator Head GG (Material of construction Polypropylene)	13. APPLICATOR HEAD GG - Net to Net	13.Applicator Head GG (Material Of construction Polypropylene) – Net to Net
14.Temper Evidence Label (Material Of construction Paper)	14. Temper Evidence Label (Material Of construction Aventa Ultra 270 gm) - Net to Net	14.Temper Evidence Label (Material Of construction Paper) – Net to Net
15.Unit Carton GG (Material Of construction Aventa Ultra 270 gm)	15. Unit Carton (GG Luminous Concealer) - Net to Net	15.Unit Carton GG (Material Of construction Aventa Ultra 270 gm) – Net to Net
18.Plump & Gloss Bottle With Wiper (UV) (Material of construction TP & LDPE)	18. Bulk Plump & Gloss Bottle With Wiper (UV) (Material of construction TP & LDPE) - Net to Net	18.Plump & Gloss Bottle With Wiper (UV) (Material Of construction TP & LDPE) – Net to Net
19.Plump & Gloss Cap With Applicator (UV) (Material Of construction ABS)	19. Bulk Plump & Gloss Cap With Applicator (UV) (Material of construction TP & LDPE) - Net to Net	19.Plump & Gloss Cap With Applicator (UV) (Material Of construction ABS) – Net to Net

[Signature]
Secretary
Department of Industrial Policy & Promotion
Ministry of Commerce & Industry
Government of India

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-147 NC No. 7/18 Dated 18.10.2017 (held on 01.11.2017)	M/s. United Phosphorus Ltd., Mumbai F. No. 01/83/50/789/AM14/DES-IV/Pt. RLA. No. 03/95/40/438/AM14 Lic. No. 0310758619 dt.21.11.2013
--	---

The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-148 NC No. 7/18 Dated 18.10.2017 (held on 01.11.2017)	M/s. KV Fire Chemicals (India) Pvt. Ltd., Mumbai F. No. 01/82/50/1008/AM07/DES-IV/Pt. RLA. No. 03/95/40/476/AM07 Lic. No. 0310400869 dt.25.09.2006
--	---

The Committee considered the case as per agenda for amendment in description of export item and allowed the import item i.e. Xanthan Gum, during the meeting on 01.11.2017. The Committee decided to amend the description of export item and allow the import item i.e. Xanthan Gum based on details furnished by the firm in their request, approved in Meeting No.33/82 dated 29.11.2006 without any other change as under:-

export item as per AA	Export item as per NC with Qty.	export item recommended with Qty.	Import item recommended with Qty.
1. Fire Fighting Chemical Namely KV-Lite AR-AFFF 3 x 3% Super Foam	Fire Fighting Chemical Aqueous film forming foam concentrate 3% (KV-Lite AFFF 3%) containing 3% w/v of fluorinated surfactants and 12% w/v of butyl carbitol – 1 Ltr.	Fire Fighting Chemical Namely KV-Lite AR-AFFF 3 x 3% Super Foam containing 8% w/v of fluorinated surfactants, 15% w/v of butyl Carbitol & 1% w/v of Xanthan Gum – 1 Ltr.	1. Fluorinated Surfactant (Polyfluoroalkyl Betain) - 0.080Kg 2. Butyl Carbitol -0.15Kg 3. Xanthan Gum-0.010Kg
2. Fire Fighting Chemical Namely KV-Lite AR-AFFF 3 x 6% Super Foam	Fire Fighting Chemical Aqueous film forming foam concentrate 6% (KV-Lite AFFF 6%) containing 2% w/v of fluorinated surfactants and 8% w/v of butyl carbitol – 1 Ltr.	Fire Fighting Chemical Namely KV-Lite AR-AFFF 3 x 6% Super Foam containing 6.5% w/v of fluorinated surfactants and 12% w/v of butyl Carbitol & 0.8% w/v of Xanthan Gum – 1 Ltr.	1. Fluorinated Surfactant (Polyfluoroalkyl Betain) - 0.065Kg 2. Butyl Carbitol -0.12Kg 3. Xanthan Gum-0.0080Kg

RA will also collect Rs.5000/- from the firm as composition fee for re-opening the case.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

[Signature]
RA
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 7/83-ALC1/2017 **MEETING DATE** : 18.10.2017

1	Case No.: 59/7/83-ALC1/2017	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:7/83- ALC1/2017 18.10.2017	Status:Case Approved
	HQ File :01/83/050/00430/AM18/	RLA File :34/24/040/00028/AM14/	Lic.No/Date:3410036826 09.05.2013	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/17/2012-CH-II dated 13.03.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

2	Case No.: 1/5/83-ALC1/2017	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:7/83- ALC1/2017 18.10.2017	Status:Case Deferred
	HQ File :01/83/050/00245/AM18/	RLA File :03/95/040/00725/AM16/	Lic.No/Date:0310801374 29.12.2015	Defer Date:17.11.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 17.11.2017.			

3	Case No.: 47/4/83-ALC1/2017	Party Name:VIKAS ECOTECH LIMITED	Meet No/Date:7/83- ALC1/2017 18.10.2017	Status:Case Approved
	HQ File :01/83/050/00240/AM18/	RLA File :05/24/040/00069/AM17/	Lic.No/Date:0510398534 17.05.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/38/2010-CH-II dated 02.07.2014 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

4	Case No.: 1/7/83-ALC1/2017	Party Name:JAY CHEMICAL INDUSTRIES LIMITED	Meet No/Date:7/83- ALC1/2017 18.10.2017	Status:Case Approved
	HQ File :01/83/050/00372/AM18/	RLA File :08/92/040/00214/AM17/	Lic.No/Date:0810138578 31.08.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption			


 Director General of Foreign Trade
 Ministry of Commerce and Industry
 Government of India

purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 2/7/83-ALC1/2017	Party Name: JAY CHEMICAL INDUSTRIES LIMITED	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Approved
HQ File :01/83/050/00373/AM18/	RLA File :08/24/040/00192/AM17/	Lic.No/Date: 0810138582 01.09.2016	Defer Date:
5 Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 7/15/83-ALC1/2016	Party Name: ACRYSIL LIMITED	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Deferred
HQ File :01/83/050/00924/AM17/	RLA File :03/94/040/00697/AM17/	Lic.No/Date: 0310809270 23.11.2016	Defer Date: 17.11.2017
6 Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.10.2017 issued by DGFT. The case is re-listed for 17.11.2017.			

Case No.: 9/15/83-ALC1/2016	Party Name: NICOMET INDUSTRIES LTD.	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Deferred
HQ File :01/83/050/00926/AM17/	RLA File :03/95/040/00637/AM17/	Lic.No/Date: 0310809360 28.11.2016	Defer Date: 17.11.2017
7 Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.10.2017 issued by DGFT. The case is re-listed for 17.11.2017.			

Case No.: 22/1/83-ALC1/2017	Party Name: GEE GEE KAY PRIVATE LIMITED,	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Deferred
HQ File :01/83/050/01077/AM17/	RLA File :35/24/040/00047/AM17/	Lic.No/Date: 3510045097 19.01.2017	Defer Date: 17.11.2017
8 Decision : The Committee considered the case as per agenda and noted that reply to D/L sent to Deptt. of IPP for providing the comments which is awaited. U.O. issued on 08.08.2017. The case is re-listed for 17.11.2017.			

Case No.: 61/7/83-ALC1/2017	Party Name: SIDDHI VINAYAKA SPECHEM PVT.LTD.,	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Deferred
HQ File :01/83/050/00432/AM18/	RLA File :07/24/040/00360/AM17/	Lic.No/Date: 0710111069 03.02.2017	Defer Date: 17.11.2017
9 Decision : The Committee considered the case as per agenda and decided to defer consideration			


 Director General of Foreign Trade
 Government of India

of the case for wants of information from the firm. D/L dated 06.11.2017 issued by DGFT. The case is re-listed for 17.11.2017.

10	Case No.: 50/2/83-ALC1/2017	Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Approved
	HQ File :01/83/050/00050/AM18/	RLA File :03/94/040/01021/AM17/	Lic.No/Date: 0310811194 14.02.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

11	Case No.: 79/2/83-ALC1/2017	Party Name: SOLTEX PETRO PRODUCTS LTD.	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Deferred
	HQ File :01/83/050/00079/AM18/	RLA File :03/95/040/00735/AM17/	Lic.No/Date: 0310811233 15.02.2017	Defer Date: 17.11.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.07.2017 issued by DGFT. The case is re-listed for 17.11.2017.			

12	Case No.: 87/2/83-ALC1/2017	Party Name: COUNTERTOPS AND CABINETS (INDIA) PVT LTD	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Rejected
	HQ File :01/83/050/00087/AM18/	RLA File :13/24/040/00053/AM17/	Lic.No/Date: 1310048562 15.02.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of IPP on 22.06.2017.			

13	Case No.: 86/2/83-ALC1/2017	Party Name: F.W. IMPEX PVT. LTD.,	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Deferred
	HQ File :01/83/050/00086/AM18/	RLA File :05/23/040/00534/AM17/	Lic.No/Date: 0510401810 01.03.2017	Defer Date: 17.11.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 09.08.2017 issued by Deptt. of IPP. The case is re-listed for 17.11.2017.			

14	Case No.: 72/2/83-ALC1/2017	Party Name: TRAFIGURA INDIA PVT. LTD	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Deferred
	HQ File :01/83/050/00072/AM18/	RLA File :03/95/040/00902/AM17/	Lic.No/Date: 0310811628 06.03.2017	Defer Date: 17.11.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 17.11.2017.			

[Signature]
 Director General of Foreign Trade
 Ministry of Commerce and Industry
 Government of India

15	Case No.: 9/3/83-ALC1/2017	Party Name: MEHTA STONE EXPORT HOUSE	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Deferred
	HQ File :01/83/050/00097/AM18/	RLA File :05/24/040/00639/AM17/	Lic.No/Date: 0510402034 21.03.2017	Defer Date:17.11.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 11.09.2017 issued by Deptt. of IPP. The case is re-listed for 17.11.2017.			

16	Case No.: 4/6/83-ALC1/2017	Party Name: SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Deferred
	HQ File :01/83/050/00316/AM18/	RLA File :34/24/040/00370/AM17/	Lic.No/Date: 3410043044 21.03.2017	Defer Date:17.11.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2017 issued by DGFT. The case is re-listed for 17.11.2017.			

17	Case No.: 6/3/83-ALC1/2017	Party Name: WILLOWOOD CHEMICALS PVT LTD	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Rejected
	HQ File :01/83/050/00094/AM18/	RLA File :02/24/040/00251/AM17/	Lic.No/Date: 0210207511 03.04.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 03.07.2017.			

18	Case No.: 72/3/83-ALC1/2017	Party Name: SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Deferred
	HQ File :01/83/050/00160/AM18/	RLA File :03/95/040/00771/AM17/	Lic.No/Date: 0310812444 11.04.2017	Defer Date:17.11.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 10.08.2017 issued by DGFT. The case is re-listed for 17.11.2017.			

19	Case No.: 36/3/83-ALC1/2017	Party Name: SHIVA EXIM ENTERPRISES	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Deferred
	HQ File :01/83/050/00124/AM18/	RLA File :05/24/040/00001/AM18/	Lic.No/Date: 0510402277 20.04.2017	Defer Date:17.11.2017
	Decision : The Committee considered the case as per agenda and noted that request of the firm was sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 13.06.2017. The case is re-listed for 17.11.2017.			

20	Case No.: 24/5/83-ALC1/2017	Party Name: RELIABLE SERVICES	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Deferred
	HQ File :01/83/050/00268/AM18/	RLA File :17/24/040/00007/AM18/	Lic.No/Date: 1710006605 25.04.2017	Defer Date:17.11.2017
	Decision : The Committee considered the case as per agenda and noted that request of the firm			


 Director General
 Directorate of Foreign Trade
 Ministry of Commerce and Industry
 Government of India

was sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 22.08.2017.
The case is re-listed for 17.11.2017.

21	Case No.:44/3/83-ALC1/2017	Party Name:FEROLITE JOINTINGS LTD.	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Deferred
	HQ File :01/83/050/00132/AM18/	RLA File :05/23/040/00005/AM18/	Lic.No/Date:0510402373 27.04.2017	Defer Date:17.11.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 15.09.2017 issued by Deptt. of IPP. The case is re-listed for 17.11.2017.				

22	Case No.:93/3/83-ALC1/2017	Party Name:CROWN LAMINATES PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Rejected
	HQ File :01/83/050/00181/AM18/	RLA File :08/24/040/00468/AM17/	Lic.No/Date:0810140183 01.05.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of IPP on 04.07.2017.				

23	Case No.:90/3/83-ALC1/2017	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Rejected
	HQ File :01/83/050/00178/AM18/	RLA File :08/24/040/00008/AM18/	Lic.No/Date:0810140199 02.05.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of IPP on 26.07.2017.				

24	Case No.:87/3/83-ALC1/2017	Party Name:MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Deferred
	HQ File :01/83/050/00175/AM18/	RLA File :05/24/040/00038/AM18/	Lic.No/Date:0510402444 04.05.2017	Defer Date:17.11.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.08.2017 issued by Deptt. of IPP. The case is re-listed for 17.11.2017.				

25	Case No.:76/3/83-ALC1/2017	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Deferred
	HQ File :01/83/050/00164/AM18/	RLA File :03/95/040/00001/AM18/	Lic.No/Date:0310813079 05.05.2017	Defer Date:17.11.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 18.08.2017 issued by DGFT. The case is re-listed for 17.11.2017.				

26	Case No.:6/4/83-	Party Name:DOOWON	Meet No/Date:7/83-	Status:Case
----	-------------------------	-------------------	--------------------	--------------------

[Signature]
 Director General
 Directorate General of Foreign Trade
 Ministry of Commerce and Industry
 Government of India

	ALC1/2017	ELECTRONICS INDIA PRIVATE LIMITED,	ALC1/2017 18.10.2017	Deferred
	HQ File :01/83/050/00199/AM18/	RLA File :04/24/040/00012/AM18/	Lic.No/Date:0410163076 08.05.2017	Defer Date:17.11.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 01.08.2017 issued by Deptt. of IPP. The case is re-listed for 17.11.2017.				

27	Case No.:25/5/83-ALC1/2017	Party Name:VIC INDUSTRIES,	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Deferred
	HQ File :01/83/050/00269/AM18/	RLA File :17/24/040/00011/AM18/	Lic.No/Date:1710006619 09.05.2017	Defer Date:17.11.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 17.11.2017.				

28	Case No.:3/3/83-ALC1/2017	Party Name:SMOOTHLINE WRITING INSTRUMENTS PVT. LTD.	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Deferred
	HQ File :01/83/050/00091/AM18/	RLA File :03/95/040/00053/AM18/	Lic.No/Date:0310813182 11.05.2017	Defer Date:17.11.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 31.08.2017 issued by Deptt. of IPP. The case is re-listed for 17.11.2017.				

29	Case No.:98/3/83-ALC1/2017	Party Name:YORK PRINT PRIVATE LIMITED,	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Deferred
	HQ File :01/83/050/00186/AM18/	RLA File :02/24/040/00024/AM18/	Lic.No/Date:0210207591 12.05.2017	Defer Date:17.11.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 08.08.2017 issued by Deptt. of IPP. The case is re-listed for 17.11.2017.				

30	Case No.:38/4/83-ALC1/2017	Party Name:WILLOWOOD CHEMICALS PVT LTD	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Deferred
	HQ File :01/83/050/00231/AM18/	RLA File :02/24/040/00017/AM18/	Lic.No/Date:0210207608 18.05.2017	Defer Date:17.11.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.08.2017 issued by DGFT. The case is re-listed for 17.11.2017.				

31	Case No.:4/5/83-ALC1/2017	Party Name:PRIVI ORGANICS INDIA LIMITED	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Deferred
	HQ File :01/83/050/00248/AM18/	RLA File :03/95/040/00131/AM18/	Lic.No/Date:0310813381 18.05.2017	Defer Date:17.11.2017


 Director General
 Intellectual Property Rights
 Department of Industrial Property
 Government of India

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 17.11.2017.

32	Case No.: 30/4/83-ALC1/2017	Party Name:HINDUSTAN CORK	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status: Case Deferred
	HQ File :01/83/050/00223/AM18/	RLA File :05/23/040/00079/AM18/	Lic.No/Date:0510402701 25.05.2017	Defer Date:17.11.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 29.08.2017 issued by Deptt. of IPP. The case is re-listed for 17.11.2017.				

33	Case No.: 3/5/83-ALC1/2017	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status: Case Deferred
	HQ File :01/83/050/00247/AM18/	RLA File :03/95/040/00160/AM18/	Lic.No/Date:0310813517 25.05.2017	Defer Date:17.11.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 17.11.2017.				

34	Case No.: 13/5/83-ALC1/2017	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status: Case Deferred
	HQ File :01/83/050/00257/AM18/	RLA File :03/95/040/00162/AM18/	Lic.No/Date:0310813518 25.05.2017	Defer Date:17.11.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 17.11.2017.				

35	Case No.: 14/4/83-ALC1/2017	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status: Case Deferred
	HQ File :01/83/050/00207/AM18/	RLA File :03/94/040/00961/AM17/	Lic.No/Date:0310813626 29.05.2017	Defer Date:17.11.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 17.11.2017.				

36	Case No.: 5/5/83-ALC1/2017	Party Name:SWARUP INTERNATIONAL	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status: Case Deferred
	HQ File :01/83/050/00249/AM18/	RLA File :03/95/040/00102/AM18/	Lic.No/Date:0310813632 29.05.2017	Defer Date:17.11.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 20.09.2017 issued by Deptt. of IPP. The case is re-listed for 17.11.2017.				

37	Case No.: 13/4/83-	Party Name:INCO	Meet No/Date:7/83-	Status: Case
----	---------------------------	-----------------	--------------------	---------------------



	ALC1/2017	COLOURS INDIA PVT.LTD.	ALC1/2017 18.10.2017	Deferred
	HQ File :01/83/050/00206/AM18/	RLA File :03/94/040/00146/AM18/	Lic.No/Date:0310813673 30.05.2017	Defer Date:17.11.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.08.2017 issued by DGFT. The case is re-listed for 17.11.2017.				

	Case No.:15/5/83-ALC1/2017	Party Name:VIDHI SPECIALTY FOOD INGREDIENTS LIMITED	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Deferred
38	HQ File :01/83/050/00259/AM18/	RLA File :03/95/040/00146/AM18/	Lic.No/Date:0310813657 30.05.2017	Defer Date:17.11.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 17.11.2017.				

	Case No.:21/5/83-ALC1/2017	Party Name:INDOGULF CROPS SCIENCES LIMITED	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Deferred
39	HQ File :01/83/050/00265/AM18/	RLA File :05/23/040/00075/AM18/	Lic.No/Date:0510402745 30.05.2017	Defer Date:17.11.2017
Decision : The Committee considered the case as per agenda and noted that reply to D/L sent to Deptt. of IPP for providing the comments which is awaited. U.O. issued on 06.11.2017. The case is re-listed for 17.11.2017.				

	Case No.:27/5/83-ALC1/2017	Party Name:INDOGULF CROPS SCIENCES LIMITED	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Deferred
40	HQ File :01/83/050/00271/AM18/	RLA File :05/23/040/00074/AM18/	Lic.No/Date:0510402746 30.05.2017	Defer Date:17.11.2017
Decision : The Committee considered the case as per agenda and noted that reply to D/L sent to Deptt. of IPP for providing the comments which is awaited. U.O. issued on 06.11.2017. The case is re-listed for 17.11.2017.				

	Case No.:31/4/83-ALC1/2017	Party Name:PHILODEN AGROCHEM P LTD	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Deferred
41	HQ File :01/83/050/00224/AM18/	RLA File :34/24/040/00045/AM18/	Lic.No/Date:3410043249 31.05.2017	Defer Date:17.11.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.08.2017 issued by Deptt. of IPP. The case is re-listed for 17.11.2017.				

	Case No.:36/4/83-ALC1/2017	Party Name:RECKITT BENCKISER HEALTHCARE INDIA	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Deferred
42				


 Director General
 Department of Industrial Policy and Promotion
 Government of India

	PRIVATE LIMITED		
HQ File :01/83/050/00229/AM18/	RLA File :05/24/040/00107/AM18/	Lic.No/Date:0510402985 31.05.2017	Defer Date:17.11.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 31.07.2017 issued by Deptt. of IPP. The case is re-listed for 17.11.2017.			

43	Case No.:6/5/83-ALC1/2017	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Deferred
	HQ File :01/83/050/00250/AM18/	RLA File :03/95/040/00153/AM18/	Lic.No/Date:0310813760 05.06.2017	Defer Date:17.11.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 17.11.2017.				

44	Case No.:14/5/83-ALC1/2017	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Deferred
	HQ File :01/83/050/00258/AM18/	RLA File :03/95/040/00175/AM18/	Lic.No/Date:0310813766 05.06.2017	Defer Date:17.11.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 17.11.2017.				

45	Case No.:46/5/83-ALC1/2017	Party Name:ACMECHEM LTD.	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Deferred
	HQ File :01/83/050/00290/AM18/	RLA File :02/24/040/00254/AM17/	Lic.No/Date:0210207667 09.06.2017	Defer Date:17.11.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 06.11.2017 issued by DGFT. The case is re-listed for 17.11.2017.				

46	Case No.:3/7/83-ALC1/2017	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Deferred
	HQ File :01/83/050/00374/AM18/	RLA File :03/94/040/00674/AM17/	Lic.No/Date:0310813903 12.06.2017	Defer Date:17.11.2017
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 17.11.2017.				

47	Case No.:44/6/83-ALC1/2017	Party Name:INDO AMINES LIMITED	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Approved
	HQ File :01/83/050/00356/AM18/	RLA File :03/94/040/00137/AM18/	Lic.No/Date:0310813964 14.06.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.				


 Director General of Foreign Trade
 Ministry of Commerce and Industries
 Government of India, New Delhi

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

48	Case No.:5/7/83-ALC1/2017	Party Name:INDO AMINES LIMITED	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Approved
	HQ File :01/83/050/00376/AM18/	RLA File :03/94/040/00197/AM18/	Lic.No/Date:0310813963 14.06.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

49	Case No.:3/6/83-ALC1/2017	Party Name:BANARAS BEADS LIMITED	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Deferred
	HQ File :01/83/050/00315/AM18/	RLA File :15/24/040/00003/AM18/	Lic.No/Date:1510022132 15.06.2017	Defer Date:17.11.2017
	Decision : The Committee considered the case as per agenda and noted that request of the firm was sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 13.09.2017. The case is re-listed for 17.11.2017.			

50	Case No.:45/6/83-ALC1/2017	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Deferred
	HQ File :01/83/050/00357/AM18/	RLA File :03/94/040/00147/AM18/	Lic.No/Date:0310814084 19.06.2017	Defer Date:17.11.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 05.10.2017 issued by DGFT. The case is re-listed for 17.11.2017.			

51	Case No.:11/5/83-ALC1/2017	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Deferred
	HQ File :01/83/050/00255/AM18/	RLA File :03/95/040/00256/AM18/	Lic.No/Date:0310814161 21.06.2017	Defer Date:17.11.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 19.09.2017 issued by Deptt. of IPP. The case is re-listed for 17.11.2017.			

52	Case No.:45/5/83-ALC1/2017	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Deferred
	HQ File :01/83/050/00289/AM18/	RLA File :05/24/040/00308/AM17/	Lic.No/Date:0510403182 21.06.2017	Defer Date:17.11.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 17.11.2017.			

Signature
Date: 17.11.2017
Secretary (IPR) to the Government of India
Ministry of Commerce and Industries

53	Case No.: 38/5/83-ALC1/2017	Party Name: COLORCON ASIA PRIVATE LIMITED	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Deferred
	HQ File :01/83/050/00282/AM18/	RLA File :17/24/040/00014/AM18/	Lic.No/Date: 1710006639 22.06.2017	Defer Date:17.11.2017
	Decision : The Committee considered the case as per agenda and noted that the request of the firm alongwith file had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 22.08.2017. The case is re-listed for 17.11.2017.			

54	Case No.: 40/6/83-ALC1/2017	Party Name: SARAF CHEMICALS PVT.LTD.	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Deferred
	HQ File :01/83/050/00352/AM18/	RLA File :03/95/040/00249/AM18/	Lic.No/Date: 0310814230 23.06.2017	Defer Date:17.11.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 03.10.2017 issued by DGFT. The case is re-listed for 17.11.2017.			

55	Case No.: 54/6/83-ALC1/2017	Party Name: SARAF CHEMICALS PVT.LTD.	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Deferred
	HQ File :01/83/050/00366/AM18/	RLA File :03/95/040/00222/AM18/	Lic.No/Date: 0310814231 23.06.2017	Defer Date:17.11.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 03.10.2017 issued by DGFT. The case is re-listed for 17.11.2017.			

56	Case No.: 55/6/83-ALC1/2017	Party Name: SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Deferred
	HQ File :01/83/050/00367/AM18/	RLA File :03/95/040/00221/AM18/	Lic.No/Date: 0310814241 23.06.2017	Defer Date:17.11.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 03.10.2017 issued by DGFT. The case is re-listed for 17.11.2017.			

57

Case No.: 56/6/83-ALC1/2017	Party Name: MAGNUM LUBRICANTS (INDIA) PRIVATE LIMITED	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Approved
HQ File :01/83/050/00368/AM18/	RLA File :03/95/040/00255/AM18/	Lic.No/Date: 0310814240 23.06.2017	Defer Date:
Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 01.11.2017. The Committee decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
Mixed Glycol (MEG/DEG)	286 MT	Crude Glycol (MEG/DEG content 60% +/- 5%)	420.5 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.


 Director General
 Directorate General of Foreign Trade
 Ministry of Commerce and Industry
 Government of India

58	Case No.:43/5/83-ALC1/2017	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Approved
	HQ File :01/83/050/00287/AM18/	RLA File :04/24/040/00067/AM18/	Lic.No/Date:0410163296 30.06.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

59	Case No.:16/6/83-ALC1/2017	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Approved
	HQ File :01/83/050/00328/AM18/	RLA File :34/24/040/00068/AM18/	Lic.No/Date:3410043320 30.06.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

60	Case No.:27/6/83-ALC1/2017	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Deferred
	HQ File :01/83/050/00339/AM18/	RLA File :03/94/040/00248/AM18/	Lic.No/Date:0310814380 03.07.2017	Defer Date:17.11.2017
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 17.11.2017.			

61	Case No.:28/6/83-ALC1/2017	Party Name:GRINDWELL NORTON LTD	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Deferred
	HQ File :01/83/050/00340/AM18/	RLA File :03/94/040/00257/AM18/	Lic.No/Date:0310814460 05.07.2017	Defer Date:17.11.2017
	Decision : The Committee considered the case as per agenda and noted that request of the firm was sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 28.09.2017. The case is re-listed for 17.11.2017.			

62	Case No.:46/6/83-ALC1/2017	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Approved
	HQ File :01/83/050/00358/AM18/	RLA File :03/95/040/00295/AM18/	Lic.No/Date:0310814477 05.07.2017	Defer Date:


 Director General of Customs
 Government of India
 New Delhi

Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/64/2016- TSW dated 16.10.2017, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:49/6/83-ALC1/2017	Party Name:PARKSONS PACKAGING LTD.	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Approved
HQ File :01/83/050/00361/AM18/	RLA File :03/95/040/00319/AM18/	Lic.No/Date:0310814584 12.07.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 01.11.2017. The Committee decided to ratify the following norms as under, taking cue from SION K-65.

63

Export item	Qty.	Import item	Qty.
Printed Cartons Made out of Polycoated Aluminium foil Paperboard (GSM 350 +/-10%)	5000 Kg	Paper Board Coated with Plastic (GSM 350 +/-10%) (PE+VOARD+AL+PE)	1.1 Kg/Kg content contained in export product
		Varnish (Paper Grade) Paper Grade	0.014 per Kg of export
		Printing Ink (if Printed) Offset	1% of FOB value

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:47/6/83-ALC1/2017	Party Name:PARKSONS PACKAGING LTD.	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Approved
HQ File :01/83/050/00359/AM18/	RLA File :03/95/040/00317/AM18/	Lic.No/Date:0310814607 13.07.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 01.11.2017. The Committee decided to ratify the following norms as under, taking cue from SION K-65.

64

Export item	Qty.	Import item	Qty.
Printed Cartons Made out of Polycoated Paperboard (GSM 300 +/-10%)	150000 Kg	Paper Board Coated with Plastic (GSM 300 +/-10%) (PE+BOARD+PE)	1.1 Kg/Kg content contained in export product
		Varnish (Paper Grade) Paper Grade	0.014 per Kg of export
		Printing Ink (if Printed) Offset	1% of FOB value

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:32/7/83-ALC1/2017	Party Name:KIM CHEMICALS LTD.	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Approved
HQ File :01/83/050/00403/AM18/	RLA File :03/94/040/00258/AM18/	Lic.No/Date:0310814661 18.07.2017	Defer Date:

65

[Signature]
 Director, Technical Authority
 Directorate of Technical Authority
 Ministry of Textiles, Government of India

Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (PC. Div) vide their UO.No.46011/68/2012-PC-II dated 28.05.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

66	Case No.:53/6/83-ALC1/2017	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Deferred
	HQ File :01/83/050/00365/AM18/	RLA File :03/95/040/00231/AM18/	Lic.No/Date:0310814672 19.07.2017	Defer Date:17.11.2017

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 03.10.2017 issued by DGFT. The case is re-listed for 17.11.2017.

67	Case No.:25/7/83-ALC1/2017	Party Name:DEE DEE LABEL	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Approved
	HQ File :01/83/050/00396/AM18/	RLA File :03/94/040/00317/AM18/	Lic.No/Date:0310814673 19.07.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 01.11.2017. The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
One Side Silicone Coated Paper 62 GSM +/-10%	100 MT	Glassine Paper 62 GSM +/-10% in Jumbo Roll	104 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

68	Case No.:26/7/83-ALC1/2017	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Approved
	HQ File :01/83/050/00397/AM18/	RLA File :03/94/040/00293/AM18/	Lic.No/Date:0310814676 19.07.2017	Defer Date:

Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

69	Case No.:27/7/83-ALC1/2017	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Deferred
	HQ File :01/83/050/00398/AM18/	RLA File :03/94/040/00311/AM18/	Lic.No/Date:0310814769 21.07.2017	Defer Date:17.11.2017

[Signature]
Director General of Foreign Trade
Ministry of Commerce and Industries
Government of India

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 27.10.2017 issued by Deptt. of IPP. The case is re-listed for 17.11.2017.

70	Case No.: 28/7/83-ALC1/2017	Party Name: HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Deferred
	HQ File :01/83/050/00399/AM18/	RLA File :03/94/040/00313/AM18/	Lic.No/Date: 0310814766 21.07.2017	Defer Date: 17.11.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 27.10.2017 issued by Deptt. of IPP. The case is re-listed for 17.11.2017.				

71	Case No.: 31/7/83-ALC1/2017	Party Name: BAYER VAPI PVT.LTD.	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Approved
	HQ File :01/83/050/00402/AM18/	RLA File :03/94/040/00336/AM18/	Lic.No/Date: 0310814735 21.07.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

72	Case No.: 45/7/83-ALC1/2017	Party Name: GALAXY SURFACTANTS LTD.,	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Approved
	HQ File :01/83/050/00416/AM18/	RLA File :03/94/040/00279/AM18/	Lic.No/Date: 0310814739 21.07.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their UO.No.14010/148/2011-CH-II dated 17.02.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

73	Case No.: 11/6/83-ALC1/2017	Party Name: BAJAJ POLYBLEND PRIVATE LIMITED	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Approved
	HQ File :01/83/050/00323/AM18/	RLA File :50/24/040/00003/AM18/	Lic.No/Date: 5010002369 24.07.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

74	Case No.: 31/6/83-ALC1/2017	Party Name: NEOGEN CHEMICALS LIMITED	Meet No/Date: 7/83-ALC1/2017	Status: Case Deferred
----	------------------------------------	---	-------------------------------------	------------------------------

[Signature]
 Director, Department of Chemicals
 Government of India
 New Delhi

		18.10.2017	
HQ File :01/83/050/00343/AM18/	RLA File :03/95/040/01000/AM17/	Lic.No/Date:0310814782 24.07.2017	Defer Date:17.11.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 03.10.2017 issued by DGFT. The case is re-listed for 17.11.2017.			

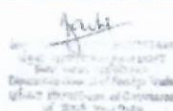
75	Case No.:46/7/83-ALC1/2017	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Approved
	HQ File :01/83/050/00417/AM18/	RLA File :03/94/040/00347/AM18/	Lic.No/Date:0310814821 25.07.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

76	Case No.:47/7/83-ALC1/2017	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Approved
	HQ File :01/83/050/00418/AM18/	RLA File :03/94/040/00330/AM18/	Lic.No/Date:0310814816 25.07.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their UO.No.14010/148/2011-CH-II dated 30.09.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

77	Case No.:12/6/83-ALC1/2017	Party Name:SERVO PACKAGING LTD	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Deferred
	HQ File :01/83/050/00324/AM18/	RLA File :02/24/040/00071/AM18/	Lic.No/Date:0210207768 26.07.2017	Defer Date:17.11.2017
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 17.11.2017.			

78	Case No.:33/6/83-ALC1/2017	Party Name:VICTORY CHEMICALS	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Deferred
	HQ File :01/83/050/00345/AM18/	RLA File :03/95/040/00239/AM18/	Lic.No/Date:0310814877 27.07.2017	Defer Date:17.11.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 03.10.2017 issued by DGFT. The case is re-listed for 17.11.2017.			

79	Case No.:19/6/83-	Party Name:INDOGULF	Meet No/Date:7/83-	Status:Case
----	--------------------------	---------------------	--------------------	--------------------



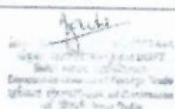
ALC1/2017	CROPS SCIENCES LIMITED	ALC1/2017 18.10.2017	Deferred
HQ File :01/83/050/00331/AM18/	RLA File :05/23/040/00164/AM18/	Lic.No/Date:0510403538 31.07.2017	Defer Date:17.11.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 03.10.2017 issued by DGFT. The case is re-listed for 17.11.2017.			

Case No.:33/7/83-ALC1/2017	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Approved
HQ File :01/83/050/00404/AM18/	RLA File :03/94/040/00309/AM18/	Lic.No/Date:0310814938 31.07.2017	Defer Date:
80	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:34/7/83-ALC1/2017	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Approved
HQ File :01/83/050/00405/AM18/	RLA File :03/94/040/00259/AM18/	Lic.No/Date:0310814935 31.07.2017	Defer Date:
81	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:35/7/83-ALC1/2017	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Approved
HQ File :01/83/050/00406/AM18/	RLA File :03/94/040/00275/AM18/	Lic.No/Date:0310814936 31.07.2017	Defer Date:
82	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:48/7/83-ALC1/2017	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Approved
HQ File :01/83/050/00419/AM18/	RLA File :03/94/040/00307/AM18/	Lic.No/Date:0310814927 31.07.2017	Defer Date:
83	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption		


 Committee
 18.10.2017

purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

84	Case No.:11/7/83-ALC1/2017	Party Name:GSC, GLASS LIMITED	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Deferred
	HQ File :01/83/050/00382/AM18/	RLA File :05/23/040/00089/AM18/	Lic.No/Date:0510403556 01.08.2017	Defer Date:17.11.2017
Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 17.10.2017. The case is re-listed for 17.11.2017.				

85	Case No.:49/7/83-ALC1/2017	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Approved
	HQ File :01/83/050/00420/AM18/	RLA File :03/94/040/00278/AM18/	Lic.No/Date:0310814959 01.08.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

86	Case No.:50/7/83-ALC1/2017	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Approved
	HQ File :01/83/050/00421/AM18/	RLA File :03/94/040/00331/AM18/	Lic.No/Date:0310814961 01.08.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their UO.No.14010/148/2011-CH-II dated 21.10.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

87	Case No.:51/7/83-ALC1/2017	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Approved
	HQ File :01/83/050/00422/AM18/	RLA File :03/94/040/00306/AM18/	Lic.No/Date:0310814971 01.08.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				

[Signature]
 Director, Customs & Excise
 Department of Revenue
 Government of India

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

88	Case No.: 52/7/83-ALC1/2017	Party Name: GALAXY SURFACTANTS LTD.,	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Approved
	HQ File :01/83/050/00423/AM18/	RLA File :03/94/040/00346/AM18/	Lic.No/Date: 0310814973 01.08.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their UO.No.14010/148/2011-CH-II dated 30.09.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

89	Case No.: 29/7/83-ALC1/2017	Party Name: DAMATI PAPERKRAFT,	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Approved
	HQ File :01/83/050/00400/AM18/	RLA File :03/94/040/00361/AM18/	Lic.No/Date: 0310814989 03.08.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/239/2017-TSW dated 26.07.2017 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

90	Case No.: 36/7/83-ALC1/2017	Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Approved
	HQ File :01/83/050/00407/AM18/	RLA File :03/94/040/00292/AM18/	Lic.No/Date: 0310815014 04.08.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

91	Case No.: 43/7/83-ALC1/2017	Party Name: CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Approved
	HQ File :01/83/050/00414/AM18/	RLA File :03/94/040/00380/AM18/	Lic.No/Date: 0310815022 04.08.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their UO.No.14010/20/2014-CH-II dated 25.06.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			

Sub
 RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

92	Case No.:53/7/83-ALC1/2017	Party Name: GALAXY SURFACTANTS LTD.,	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Approved
	HQ File :01/83/050/00424/AM18/	RLA File :03/94/040/00344/AM18/	Lic.No/Date: 0310815032 04.08.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

93	Case No.:57/7/83-ALC1/2017	Party Name: GALAXY SURFACTANTS LTD.,	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Approved
	HQ File :01/83/050/00428/AM18/	RLA File :03/94/040/00326/AM18/	Lic.No/Date: 0310815031 04.08.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

94	Case No.:56/7/83-ALC1/2017	Party Name: GALAXY SURFACTANTS LTD.,	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Approved
	HQ File :01/83/050/00427/AM18/	RLA File :03/94/040/00339/AM18/	Lic.No/Date: 0310815050 07.08.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their UO.No.14010/148/2011-CH-II dated 21.10.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

95	Case No.:58/7/83-ALC1/2017	Party Name: GALAXY SURFACTANTS LTD.,	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Approved
	HQ File :01/83/050/00429/AM18/	RLA File :03/94/040/00342/AM18/	Lic.No/Date: 0310815051 07.08.2017	Defer Date:


 Director General of Customs
 Central Board of Excise and Customs
 New Delhi

Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

96	Case No.: 20/7/83-ALC1/2017	Party Name: SHIVA EXIM ENTERPRISES	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Deferred
	HQ File :01/83/050/00391/AM18/	RLA File :05/24/040/00168/AM18/	Lic.No/Date:0510403622 08.08.2017	Defer Date:17.11.2017
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 17.11.2017.				

97	Case No.: 18/7/83-ALC1/2017	Party Name: CRYSTAL CROP PROTECTION PVT. LTD.	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Deferred
	HQ File :01/83/050/00389/AM18/	RLA File :05/23/040/00185/AM18/	Lic.No/Date:0510403629 09.08.2017	Defer Date:17.11.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 06.11.2017 issued by DGFT. The case is re-listed for 17.11.2017.				

98	Case No.: 19/7/83-ALC1/2017	Party Name: INDOGULF CROPS SCIENCES LIMITED	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Approved
	HQ File :01/83/050/00390/AM18/	RLA File :05/23/040/00162/AM18/	Lic.No/Date:0510403644 10.08.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

99	Case No.: 21/7/83-ALC1/2017	Party Name: ARJUNA NATURAL EXTRACTS LIMITED	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Deferred
	HQ File :01/83/050/00392/AM18/	RLA File :10/24/040/00027/AM18/	Lic.No/Date:1010059793 10.08.2017	Defer Date:17.11.2017
Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 17.10.2017. The case is re-listed for 17.11.2017.				

100	Case No.: 37/7/83-ALC1/2017	Party Name: EXCEL CROP CARE LIMITED	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Approved
	HQ File :01/83/050/00408/AM18/	RLA File :03/94/040/00382/AM18/	Lic.No/Date:0310815108 10.08.2017	Defer Date:

[Signature]
 Director, Central Board of Excise and Customs
 New Delhi

Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

101	Case No.: 41/7/83-ALC1/2017	Party Name: GALAXY SURFACTANTS LTD.,	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Approved
	HQ File :01/83/050/00412/AM18/	RLA File :03/94/040/00343/AM18/	Lic.No/Date: 0310815142 11.08.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

102	Case No.: 38/7/83-ALC1/2017	Party Name: GALAXY SURFACTANTS LTD.,	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Approved
	HQ File :01/83/050/00409/AM18/	RLA File :03/94/040/00334/AM18/	Lic.No/Date: 0310815143 14.08.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

103	Case No.: 39/7/83-ALC1/2017	Party Name: GALAXY SURFACTANTS LTD.,	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Approved
	HQ File :01/83/050/00410/AM18/	RLA File :03/94/040/00366/AM18/	Lic.No/Date: 0310815144 14.08.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

104	Case No.: 40/7/83-ALC1/2017	Party Name: GALAXY SURFACTANTS LTD.,	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Approved
	HQ File	RLA File	Lic.No/Date: 0310815145	Defer Date:

Signature
Date: 03/08/2017
Designation: RA
Name: RA

:01/83/050/00411/AM18/	:03/94/040/00345/AM18/	14.08.2017	
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:55/7/83-ALC1/2017	Party Name: GALAXY SURFACTANTS LTD.,	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Approved
HQ File :01/83/050/00426/AM18/	RLA File :03/94/040/00332/AM18/	Lic.No/Date: 0310815146 14.08.2017	Defer Date:
105	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.		
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.: 42/7/83-ALC1/2017	Party Name: GALAXY SURFACTANTS LTD.,	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Approved
HQ File :01/83/050/00413/AM18/	RLA File :03/94/040/00390/AM18/	Lic.No/Date: 0310815186 16.08.2017	Defer Date:
106	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.		
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:4/7/83-ALC1/2017	Party Name: OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Deferred
107	HQ File :01/83/050/00375/AM18/	RLA File :04/24/040/00092/AM18/	Lic.No/Date: 0410163434 17.08.2017
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 17.11.2017.			
		Defer Date: 17.11.2017	

Case No.:16/7/83-ALC1/2017	Party Name: FOAMTECH ANTIFIRE COMPANY	Meet No/Date: 7/83-ALC1/2017 18.10.2017	Status: Case Deferred
108	HQ File :01/83/050/00387/AM18/	RLA File :05/23/040/00195/AM18/	Lic.No/Date: 0510403693 17.08.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 06.11.2017 issued by			
		Defer Date: 17.11.2017	



DGFT. The case is re-listed for 17.11.2017.

109	Case No.:17/7/83-ALC1/2017	Party Name:FOAMTECH ANTIFIRE COMPANY	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Deferred
	HQ File :01/83/050/00388/AM18/	RLA File :05/23/040/00194/AM18/	Lic.No/Date:0510403692 17.08.2017	Defer Date:17.11.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 06.11.2017 issued by DGFT. The case is re-listed for 17.11.2017.				
110	Case No.:23/7/83-ALC1/2017	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Approved
	HQ File :01/83/050/00394/AM18/	RLA File :08/24/040/00122/AM18/	Lic.No/Date:0810140810 21.08.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
111	Case No.:24/7/83-ALC1/2017	Party Name:PRIMA CHEMICALS,	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Approved
	HQ File :01/83/050/00395/AM18/	RLA File :08/24/040/00452/AM15/	Lic.No/Date:0810140811 21.08.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
112	Case No.:30/7/83-ALC1/2017	Party Name:KAWAKEN STERLING SURFACTANTS PVT. LTD.	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Approved
	HQ File :01/83/050/00401/AM18/	RLA File :03/94/040/00009/AM17/	Lic.No/Date:0310815267 21.08.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
113	Case No.:44/7/83-	Party Name:KAWAKEN	Meet No/Date:7/83-	Status:Case

[Signature]
 Director General
 Directorate General of Foreign Trade
 Ministry of Commerce and Industry
 Government of India

ALC1/2017	STERLING SURFACTANTS PVT. LTD.	ALC1/2017 18.10.2017	Approved
HQ File :01/83/050/00415/AM18/	RLA File :03/94/040/00804/AM15/	Lic.No/Date:0310815266 21.08.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:60/7/83- ALC1/2017	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:7/83- ALC1/2017 18.10.2017	Status:Case Approved
HQ File :01/83/050/00431/AM18/	RLA File :04/24/040/00105/AM18/	Lic.No/Date:0410163446 21.08.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:9/7/83- ALC1/2017	Party Name:INDIAN OXIDES AND CHEMICALS PRIVATE LIMITED	Meet No/Date:7/83- ALC1/2017 18.10.2017	Status:Case Approved								
HQ File :01/83/050/00380/AM18/	RLA File :31/83/040/00069/AM18/	Lic.No/Date:3110066845 23.08.2017	Defer Date:								
Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 01.11.2017. The Committee decided to ratify the following norms as under:-											
<table border="1"> <thead> <tr> <th>Export item</th><th>Qty.</th><th>Import item</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>IND Star CPO-25 (S) Containing Min. 25.5% of Antimony Trioxide</td><td>79.200 MT</td><td>Antimony Trioxide</td><td>20 MT</td></tr> </tbody> </table>				Export item	Qty.	Import item	Qty.	IND Star CPO-25 (S) Containing Min. 25.5% of Antimony Trioxide	79.200 MT	Antimony Trioxide	20 MT
Export item	Qty.	Import item	Qty.								
IND Star CPO-25 (S) Containing Min. 25.5% of Antimony Trioxide	79.200 MT	Antimony Trioxide	20 MT								
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

Case No.:7/7/83- ALC1/2017	Party Name:CHEMOCID IMPEX PVT. LTD.,	Meet No/Date:7/83- ALC1/2017 18.10.2017	Status:Case Approved
HQ File :01/83/050/00378/AM18/	RLA File :03/94/040/00425/AM18/	Lic.No/Date:0310815380 24.08.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their UO.No.14010/23/2013-CH-II dated 07.07.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			



117	Case No.:8/7/83-ALC1/2017	Party Name:PI INDUSTRIES LTD	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Approved
	HQ File :01/83/050/00379/AM18/	RLA File :13/24/040/00023/AM18/	Lic.No/Date:1310048708 24.08.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their UO.No.15022/28/2012-CH-II dated 25.05.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
118	Case No.:54/7/83-ALC1/2017	Party Name:KEVA FRAGRANCES PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Deferred
	HQ File :01/83/050/00425/AM18/	RLA File :03/94/040/00430/AM18/	Lic.No/Date:0310815384 24.08.2017	Defer Date:17.11.2017
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 17.11.2017.			
119	Case No.:10/7/83-ALC1/2017	Party Name:DEEPAK FERTILISERS AND PETROCHEMICALS CORPORATION	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Deferred
	HQ File :01/83/050/00381/AM18/	RLA File :31/83/040/00059/AM18/	Lic.No/Date:3110066854 29.08.2017	Defer Date:17.11.2017
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 17.11.2017.			
120	Case No.:12/7/83-ALC1/2017	Party Name:VIKAS ECOTECH LIMITED	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Approved
	HQ File :01/83/050/00383/AM18/	RLA File :05/24/040/00226/AM18/	Lic.No/Date:0510403831 29.08.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
121	Case No.:13/7/83-ALC1/2017	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Approved
	HQ File :01/83/050/00384/AM18/	RLA File :05/24/040/00232/AM18/	Lic.No/Date:0510403846 29.08.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms			


 Secretary
 Department of Chemicals and Fertilizers
 Government of India, New Delhi

based on the written recommendation of Deptt. of IPP vide their U.O. No.7/178/2017- TSW dated 27.10.2017, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

122	Case No.:14/7/83-ALC1/2017	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Approved
	HQ File :01/83/050/00385/AM18/	RLA File :05/24/040/00238/AM18/	Lic.No/Date:0510403832 29.08.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/178/2017- TSW dated 31.10.2017, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

123	Case No.:15/7/83-ALC1/2017	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Approved
	HQ File :01/83/050/00386/AM18/	RLA File :05/24/040/00233/AM18/	Lic.No/Date:0510403833 29.08.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/178/2017- TSW dated 31.10.2017, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

124	Case No.:6/7/83-ALC1/2017	Party Name:ROSSARI BIOTECH LTD	Meet No/Date:7/83-ALC1/2017 18.10.2017	Status:Case Approved
	HQ File :01/83/050/00377/AM18/	RLA File :03/95/040/00461/AM18/	Lic.No/Date:0310815610 07.09.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			

[Signature]
 Director, Technical Authority
 Directorate of Technical Authority
 Government of India

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

125	Case No.:22/7/83-ALC1/2017	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:7/83- ALC1/2017 18.10.2017	Status:Case Approved
	HQ File :01/83/050/00393/AM18/	RLA File :31/83/040/00190/AM17/	Lic.No/Date:3110066874 15.09.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

126	Case No.:62/7/83-ALC1/2017	Party Name:BODAL CHEMICALS LIMITED	Meet No/Date:7/83- ALC1/2017 18.10.2017	Status:Case Approved
	HQ File :01/83/050/00433/AM18/	RLA File :08/24/040/00148/AM18/	Lic.No/Date:0810140934 15.09.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

Date:08.11.2017
Place:New Delhi

k k mushahary
Asst. Director General of Foreign Trade

[Signature]
Asst. Director General of Foreign Trade
Ministry of Commerce and Industries
New Delhi

7/84/2016- TSW

F
M-122

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

.....

Subject :Revision of Norms against advance authorization nos. 0310799671, 0310802448 and 0310804989 for the export of Open Mesh Fabric of Glass Fibre. - M/s Montex Glass Fibre India Pvt. Ltd.

Ref : DGFT UO. No.01/83/050/841/AM-16 /DES-IV/ 68

In the past norms for export of open mesh fabric of glass was approved with wastage of 10% and allowed four export items. However, in the above three advance authorizations, the firm has applied only three items. It was presumed that the firm is procuring the fourth item indigenously and accordingly, the same norms was given.

The firm has now represented and vide letter dated 6.10.2017, has stated that in these three advance authorizations, they have asked for only 3 items, the fourth item : Acrylic Acid Resin for Glass Fibre Mesh Coating is not being used. They have further stated that composition of export product has been changed based on the requirement of their foreign buyer. Accordingly, following norms are recommended allowing wastage of 10% :-

Export item : Open Mesh Fabric of Glass Fibre
Quantity :1 kg.

Import item :

Glass Filament Yarn	0.350 kg
Roving	0.650 Kg
Ethylene Vinyl Acetate Copolymer	0.100Kg

NLP
(NAND LAL)
Consultant
16-10-2017

DGFT (NC)

10/11/17

- 38 -
7/84/2016 - TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
.....

7
m-123

Subject : Revision of Norms against advance authorization nos. 0310799671, 0310802448 and 0310804989 for the export of Open Mesh Fabric of Glass Fibre. - M/s Montex Glass Fibre India Pvt. Ltd.

Ref : DGFT UO. No.01/83/050/841/AM-16 /DES-IV/ 68

In the past norms for export of open mesh fabric of glass was approved with wastage of 10% and allowed four export items. However, in the above three advance authorizations, the firm has applied only three items. It was presumed that the firm is procuring the fourth item indigenously and accordingly, the same norms was given.

The firm has now represented and vide letter dated 6.10.2017, has stated that in these three advance authorizations, they have asked for only 3 items, the fourth item : Acrylic Acid Resin for Glass Fibre Mesh Coating is not being used. They have further stated that composition of export product has been changed based on the requirement of their foreign buyer. Accordingly, following norms are recommended allowing wastage of 10% :-

Export item : Open Mesh Fabric of Glass Fibre
Quantity : 1 kg.

Import item :

Glass Filament Yarn	0.350 kg
Roving	0.650 Kg
Ethylene Vinyl Acetate Copolymer	0.100Kg

DGFT (NC)

NLP
(NAND LAL)
Consultant
16-10-2017

No.7/376/2017-TSW
 Ministry of Commerce & Industry
 Department of Industrial Policy & Promotion
 (TSW Section)

7
 M-124

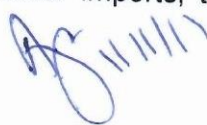
Subject : Amendment in Norms for the export of Handicraft (Artistic) Articles.- M/s. Hitaishi KK Mfg. Co. Pvt. Ltd..

Reference :01/83/50/171/AM-09/DES-IV/132 dated 31.8.2017

In this case, the norms were approved in the past taking cue from SION K-154 for the export 'Toys' 30% wastage was allowed. The firm has represented and have stated that they have achieved value addition of 166.81% in rupee term and in terms of US\$, they have achieved the value addition of 265.48%. It has been stated that initially in the application, they had indicated only 20% value addition and claimed wastage of 77.26% on wood wastage of 71.82% on initial raw material taken (i.e. if raw wood taken 100 CBM the net export product contains 28.18%) of wood). They have also enclosed stage wise wastage of raw materials and accordingly following wastage of wood is recommended :-

Sl. No.	Process	Asked by the firm			Recommendation		
		Input Cu.M	Wastage Claimed	Output Cu.M	Input Cu.M	Wastage allowed	Output Cu.M
1	Sawing wastage of 4 mm for all planks sizing others due to SAP Wood / knots / cracks in center of the timber / irregular surface.	100	30%	70	100	15%	85
2	Natural defects wastage due to seasoning warp / bow / cup/ borer/ knots / cracks	70	5%	66.5	85	5%	80.75
3	To make each blanks as a Cuboid : For straightening thickness side through Jointer (Req. 9 mm extra) for width red. 15 mm extra (making straight line in both edges / for making 90 degree in respect of sides in length to cut in length res. 50 mm extra.	66.5	71.610%	10	80.75	50%	40.375
4	Processing after assembly wastage come in spraying lacquers + thinkers + sealers (4 coats), hand sanding, black staining, hand printing, polishing inside and outside, bottom velvet (lining) pasting, hinge assembly with top and bottom.	18.88	10%	16.99	40.375	3%	39.16

Regarding other imports, they have claimed 5% wastage. We may agree for the same.



Taking above into consideration, the revised norms are recommended as under **on one time basis only** :-

Export : Handicraft (Artistic) articles (as per application)

Quantity : 29.790 Cubic Meter

Imports :

Sl. No.	Item Description	Qty Allowed
1	Hard wood (sawn timber) (as per application)	76.07 Cubic Meter
2	Cascamite one shot (White) special glue adhesive (synthetic) wood based in resin	3442.23 kg
3	Chemical / Lacquer	16000.000 litre


(Nand Lal)
Consultant
26.10.2017

DGFT (DES-IV)

- 40 -

7
m-129

F.No.7/361/2015-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

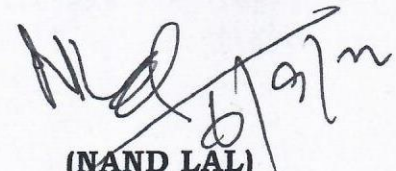
Subject: Advance Authorization No.0310795038 Dated 31-03-2015 for export of Natural Asphalt Powder 100 Mesh - M/s United Mud-Chem Pvt. Ltd.

Ref : DGFT UO. No.01/83/050/461/AM-16/DES-IV

Vide letter dated 24.4.2017, the firm has submitted details of export and import item and production / consumption data duly certified by Chartered Accountant. The firm will import Crude Gilsonite (a form of asphalt) and Pulverize it to the mesh of 100 and pack it. Based on details submitted by the firm, the following norm is recommended :-

Export item : Natural Asphalt Powder 100 Mesh
Quantity : 1 MT

Import item : Crude Gilsocol Super G (Gilsonite)
Quantity : 1.02 MT


(NAND LAL)
Consultant
15-06-2017

DGFT (NC-IV)



Shastri Bhavan,
New Delhi-110 001,
Dated, the 10th September, 2009.

OFFICE MEMORANDUM

Subject : Advance Authorization Applications from M/s. Prabhu Poly Colour Pvt. Ltd. for the import of raw-material against the export of PP Compound and White Master Batch.

The undersigned is directed to refer to DGFT's UO No. 01/83/50/00346/AM09/DES-IV/2171 dated 17.07.2008, 01/83/50/00526/AM09/DES-IV/2220 dated 25.07.2008, 01/87/50/301/AM09/DES-VII/331 dated 13.08.2008 and 01/87/50/301/AM09 dated 11.07.2008 on the above mentioned subject. The proposal of the firm has been examined based on the additional information furnished by the firm. Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :

Item to be Exported	Quantity
Polypropylene Compound (Containing 60% Polypropylene and 40% Calcium Carbonate)	1 kg
Raw-material Recommended for Import	
1. Polypropylene Granules	0.612 kg
2. Calcium Carbonate	0.408 kg

AA No. - 0410/30643 dt. 21.11.2011

Item to be Exported	Quantity
White Master Batch (Containing 30% LLDPE, 30% Titanium Dioxide and 40% Calcium Carbonate)	1 kg
Raw-material Recommended for Import	
1. LLDPE Granules	0.306 kg
2. Titanium dioxide	0.306 kg
3. Calcium Carbonate	0.408 kg

Item to be Exported	Quantity
Polypropylene Compound (Containing 30% Polypropylene and 70% Calcium Carbonate)	1 kg
Raw-material Recommended for Import	
1. Polypropylene Granules	0.306 kg
2. Calcium Carbonate	0.714 kg

This issues with the approval of Competent Authority.

Shri S.N. Sharma,
FTDO, Udyog Bhavan,
New Delhi

Shri S. S. Mohan,
FTDO, Udyog Bhavan,

A.K. Agarwal
(A.K. AGARWAL)
Joint Industrial Advisor

A.K. Agarwal
(A.K. AGARWAL)
Joint Industrial Advisor

-42-

46011/224/2005-PC-II

Government of India

Ministry of Chemicals & Fertilizers

Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi - 110001.

Dated:- 28th April, 2011

OFFICE MEMORANDUM

Subject: - Advance Authorization Application from M/s. Soni Polymers Pvt. Ltd. for the import of raw material against the export of Glue Sticks of Assorted weights/sizes of 8 gms, 15gms, 25gms and 35 gms.

The undersigned is directed to refer to DGFT U.O. No. 01/83/050/00974/AM-11/DES-IV/1064 dated 15.03.2011, on the subject mentioned above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

AA No. 0510002065 dt. 22.04.2014

Item to be Exported	Quantity
Glue Sticks of Assorted weights/sizes of 8 gms, 15gms, 25gms and 35 gms	1 kg.
Raw-material Recommended for Import	Quantity
Poly Vinyl Pyrrolidone K 90 D	0.200 kg

2.

This issues with the approval of Competent Authority.


(Suneel Sachdeva)
Under Secretary (PC)
Telefax:- 2338 2768.

Ministry of Commerce & Industry,
(Kind Attn. Shri G. Sarvanam, FTDO)
Directorate General of Foreign Trade,
Udyog Bhawan, New Delhi- 110011



- 43 - 7
m-141
File No. 7/179/2015-TSW
Department of Industrial Policy & Promotion
(TSW)

Subject: Advance Authorization No. 0910061062 dated 28-10-2014 – M/s Shiv Shakti Timber Industries for the export of Wooden pellets....

Ref: DGFT UO No. 01/83/050/27/AM-16/DES-4/158 Dated 12.10.2017

In this case, the firm will import unassembled pellets and assemble to make pellets. We may allow unassembled pellets on net to net basis as under :-

S.N o.	Export Item	Quantity	Import Item	Quantity
1.	Wooden pellets (as per application)	17059 set	Unassembled pellets : Each set of (Spine stock FIR - Untrimmed Lumber Heat Treated) SPF UTL HT – 2X4X48- 3 nos. SPF UTL HT – 1X4X40-8 nos. & SPF UTL HT-1X6X40-4 nos.	17059 set

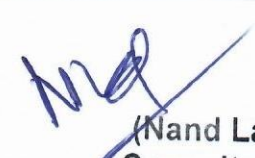
Subject: Advance Authorisation Nos. 0910061296, 0910061467 and 0910064132 dated 24-11-2014- M/s Shiv Shakti Timber Industries for the export of Spruce wood Pallets, crates, boxes, Runner, Wooden packaging material.

Ref: DGFT UO No. 01/83/050/496/AM-17/DES-4/157

The case has been examined and the following norms are recommended by DIPP:-

S.No	Export Item	Quantity	Import Item	Quantity.
1.	Spurce Wood, Pallets, Crates, Boxes, Runners, Skids, Packing items, Wooden Packaging Materials	1.00 Cubic Meter.	1. Spurce (Picea Abies), P35/ PAL Grade, Kiln dried to approx. 16 % rough sawn (16 to 19 mm ×100 ×2.5- 5.1m)	1.05 Cubic Meter/ cubic Meter content contained in the export product.

DGFT (NC-IV)


(Nand Lal)
Consultant
26-10-2017

- 44 -

7
m-142

File No. 7/179/2015-TSW
Department of Industrial Policy & Promotion
(TSW)

Subject: Advance Authorization No. 0910061062 dated 28-10-2014 – M/s Shiv Shakti Timber Industries for the export of Wooden pellets....

Ref: DGFT UO No. 01/83/050/27/AM-16/DES-4/158 Dated 12.10.2017

In this case, the firm will import unassembled pellets and assemble to make pellets. We may allow unassembled pellets on net to net basis as under :-

S.N o.	Export Item	Quantity	Import Item	Quantity
1.	Wooden pellets (as per application)	17059 set	Unassembled pellets : Each set of (Spine stock FIR - Untrimmed Lumber Heat Treated) SPF UTL HT – 2X4X48- 3 nos. SPF UTL HT – 1X4X40-8 nos. & SPF UTL HT-1X6X40-4 nos.	17059 set

Subject: Advance Authorisation Nos. 0910061296, 0910061467 and 0910064132 dated 24-11-2014- M/s Shiv Shakti Timber Industries for the export of Spruce wood Pallets, crates, boxes, Runner, Wooden packaging material.

Ref: DGFT UO No. 01/83/050/496/AM-17/DES-4/157

The case has been examined and the following norms are recommended by DIPP:-

S.No	Export Item	Quantity	Import Item	Quantity.
1.	Spurce Wood, Pallets, Crates, Boxes, Runners, Skids, Packing items, Wooden Packaging Materials	1.00 Cubic Meter.	1. Spurce (Picea Abies), P35/ PAL Grade, Kiln dried to approx. 16 % rough sawn (16 to 19 mm ×100 ×2.5- 5.1m)	1.05 Cubic Meter/ cubic Meter content contained in the export product.

DGFT (NC-IV)

(Nand Lal)
Consultant
26-10-2017

- 45 -
Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

7
1
Represent Govt's

Sub: Application from M/s. Kutch Chemical Industries Ltd. Kutch for fixation of norms.

Ref: 01/83/050/00923/AM13

M/s. Kutch Chemical Industries Ltd. Kutch have submitted present application for for fixation of norms for the import of raw materials for the manufacture and export of Chlorinated Paraffin (51-55% Chlorine Content)

Their application has been examined. The party has furnished details of manufacturing process, production consumption data and other relevant details. Following norms may be used for the present licence application.

AA-MO' - 341 00 36826 dt. 09.05.2013

Item of export	Qty.	Item of import	Qty.
Chlorinated Paraffin (51-55% Chlorine Content)	1 kg.	Paraffin(C8-C30)	0.550 kg
		Stabilizer (Epoxidised Soya Bean Oil)	0.01kg
		HM/HDPE Granules (Moulded Grade) for Drums	As per Packing Policy.

J.S.
(JASBIR SINGH)
Consultant

Shri G.Sarvanan, FTDO, O/oDGFT, Udvog Bhavan, New Delhi.
Deptt. of C&PC U.O.No.14010/17/2012/Ch.II dated 13.3.2013

Ag. Jm/11

-46-

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

7/3

Repeat basis

Sub: Application from M/s. Vikas Globalone Ltd. for issuance of license.

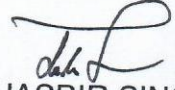
Ref: DGFT U.O.No. 01/83/50/00141/AM 14/dt.09.05.2013 (Lic. No. 051035047544)
Hkt

M/s. Vikas Globalone Ltd. have submitted present application for fixation of norms for the import of raw materials for the export of Add Flex /PVC Stabilizer/Stabilizer.

Their application has been examined. The party has furnished details of manufacturing process, production consumption data and other relevant details. Based on the details of manufacturing process ; this Department recommends the following norms for the present license application.:

AA No. - 0510398534 dt. 17-05-2016 ✓

Item of export	Qty.	Item of import	Quantity
Add Flex/PVC Stabilizer /Stabilizer	1 kg.	Tin Ingot/ Tin Alloy	0.330kg
		2 EHTG /TO/TG	0.760kg


(JASBIR SINGH)
Consultant

Shri S.K.Kala, FTDO, O/o DGFT, Udyog Bhavan, New Delhi.,
Deptt. of C&PC U.O.No.14010/38/2010/Ch.II dated 2.7.2014





-47-
7/64/2016-PSW

7
62

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
.....

Subject : Revision of Norms against advance authorization nos. 0310799671, 0310802448 and 0310804989 for the export of Open Mesh Fabric of Glass Fibre. - M/s Montex Glass Fibre India Pvt. Ltd.

Ref : DGFT UO. No.01/83/050/841/AM-16 /DES-IV/ 68
AA No: 0310814477 dt. 05.07.2017

In the past norms for export of open mesh fabric of glass was approved with wastage of 10% and allowed four export items. However, in the above three advance authorizations, the firm has applied only three items. It was presumed that the firm is procuring the fourth item indigenously and accordingly, the same norms was given.

The firm has now represented and vide letter dated 6.10.2017, has stated that in these three advance authorizations, they have asked for only 3 items, the fourth item : Acrylic Acid Resin for Glass Fibre Mesh Coating is not being used. They have further stated that composition of export product has been changed based on the requirement of their foreign buyer. Accordingly, following norms are recommended allowing wastage of 10% :-

Export item : Open Mesh Fabric of Glass Fibre
Quantity : 1 kg.

Import item :

Glass Filament Yarn	0.350 kg
Roving	0.650 Kg
Ethylene Vinyl Acetate Copolymer	0.100Kg

DGFT (NC)

NLP

(NAND LAL)
Consultant
16-10-2017

7
65
repeat basis

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 28th May, 2015

OFFICE MEMORANDUM

Sub : Application from M/s. Kim Chemicals Ltd., for issue of advance licence (Licence No. 0310668842 dated 05.12.2011) for export of White / Yellow Petroleum Jelly and corresponding import – reg.

The undersigned is directed to refer to U.O. No. 01/83/050/00863/AM-12/DES-IV/98 dated 05.05.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

AA No. - 0310814661 dt. 18.07.2017 ✓

Name of Export Items (s)	Qty. in M.T.	Name of import Item (s)	Qty. in
White / Yellow Petroleum Jelly	One	Basis Oil	0.860
		Paraffin Wax	0.100
		Micro Crystalline Wax	0.050

This has approval of the competent authority.


(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri Ram Sagar Panjiar,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 363
Fax: 2306 2225/23061613

AC 16/6
AT/11/11

-49-

125

7/72
Repeat order

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

Sub: Application from M/s. Galaxy Surfactants for issuance of licence.

(Lic. no. ~~0210767437~~ 24-812) *[Signature]*

M/s. Galaxy Surfactants have submitted present application for issuance of licence for the import of raw material for the manufacture and export of **Lauric Myristic Amido Propyl Amine Oxide (Active Matter 32% Minimum)**

Their application has been examined. The party has furnished details of manufacturing process and past production consumption data duly certified by CA. Based on details of manufacturing process furnished by them, this Department recommends the following norms for the present licence application:

AA.No. - 0310814739 dt. 21.07.2017 ✓

Item of export	Qty	Item of import	Qty
Lauric Myristic Amido Propyl Amine Oxide (Active Matter 32% Minimum)	1 kg	Lauric Acid	0.177 kg
		Myristic Acid	0.058 kg
		Dimethyl Amino Propyl Amine	0.111 kg

HDPE Granules may be allowed as per packaging policy.

[Signature]
(JASBIR SINGH)
Consultant

Shri G. Sarvanan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
Deptt. of C&PC U.O.No.14010/ 148 /2011- Ch.II dated 17.2.2013

[Signature]

1 copy received
12.12.14

[Signature]
12/12/14

[Signature]
12/12/14

-50-

22/10/16 ✓

7
76
Repeat last

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Galaxy Surfactants Pvt. Ltd. for the import of raw material against the export of GALAXY MW 257 (LAURYL ALCOHOL 7 MOLES ETHOXYLATES)

Advance Authorization No 0310793621 dated 5.2.2015

Ref: DGFT U.O. No. 01/83/50/0306 /AM-16/DES-IV/468, dated 5.8.2015

M/s. Galaxy Surfactants Pvt. Ltd. have submitted present application for the import of raw material against the export of GALAXY MW 257 (LAURYL ALCOHOL 7 MOLES ETHOXYLATES)

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

Item of Export	Qty.	Item of Import	Qty
GALAXY MW 257 (LAURYL ALCOHOL 7 MOLES ETHOXYLATES)	1 kg.	1. LAURYL ALCOHOL (C1214)/FATTY ALCOHOL(C1214)/ LAURYL MYRISTYL ALCOHOL	0.3879 kg.
		2. ETHYLENE OXIDE	0.5955 kg
		3. HDPE GRANULES	As per packing policy

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/148/2011 -CH-II dated 30.9.2015

A.K. Agarwal
A.K. Agarwal

-51- 86
380

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

7
86
Report basis

Subject: Advance Authorization application from M/s. Galaxy Surfactants Pvt. Ltd. for the import of raw material against the export of Sodium lauryl ether sulphate (Minimum 69% Active Mater)

Advance Authorization No 0310793795 dated 11.2.2015
0310814961 dt. 01.08.2017

Ref: DGFT U.O. No. 01/83/50/345 /AM-16/DES-IV/634, dated 10.9.2015

M/s. Galaxy Surfactants Pvt. Ltd. have submitted present application for the import of raw material against the export of Sodium lauryl ether sulphate (Minimum 69% Active Mater)

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

Item of Export	Qty.	Item of Import	Qty
1. SODIUM LAURYL ETHER SULPHATE (MINIMUM 69% ACTIVE MATER)	1 kg.	1. LAURYL ALCOHOL(C1214)/FATTY ALCOHOL(1214)/LAURYL MYRISTYL ALCOHOL	0.408 kg.
		2. ETHYLENE OXIDE	0.092 kg
		3. CITRIC ACID	0.0046 kg
		4. HDPE GRANULES	AS PER PACKING POLICY

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO.(DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/148/2011 -CH-II dated 21.10.2015

Agarwal *Agarwal*

(8)

✓

10
353

-52-

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

7
88

Depect. Adviser 352

Subject: Advance Authorization application from M/s. Galaxy Surfactants Pvt. Ltd. for the import of raw material against the export of ETHOXYLATED LAURYL ALCOHOL 3 MOLES (GALAXY MW 253)

Advance Authorization No 0310793435 dated 30.1.2015

03/08/14973 dt. 01.08.2017 ✓

Ref: DGFT U.O. No. 01/83/50/353 /AM-16/DES-IV/584, dated 26.8.2015

M/s. Galaxy Surfactants Pvt. Ltd. have submitted present application for the import of raw material against the export of ETHOXYLATED LAURYL ALCOHOL 3 MOLES (GALAXY MW 253)

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

Item of Export	Qty.	Item of Import	Qty
ETHOXYLATED LAURYL ALCOHOL 3 MOLES (GALAXY MW 253)	1 kg.	1. Lauryl Alcohol (C1214)/Fatty Alcohol(C1214)/ Lauryl Myristyl Alcohol	0.5690 kg.
		2. Ethylene Oxide	0.3945 kg
		3. HDPE Granules	As per packing policy

This issues with the approval of competent authority.

A.K. Agarwal
30/9/15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/148/2011 -CH-II dated 29.9.2015

Agarwal

Agarwal

-53-
-81-
No.7/239/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)
03/08/14989 dt: 03-08-17 Repeat basis.

Subject : Advance Authorization No. 0310844592 dated 3-03-2017 for the export of Articles made of paper / paperboard.- M/s. Damati Parekraft.

Ref : DGFT File No.01/83/50/53AM-18/DES-IV/32 Dated 19.5.2017

In this case, the firm has claimed wastage @ 40% for raw materials. The firm was issued a deficiency letter but the reply was not received by this office. They have not mentioned the name of articles and calculation for the requirement of raw material for the manufacture of export item. We may, therefore, allow wastage of 10% in this case, accordingly following norms are recommended :

Export Item: Articles made of paper / paperboard

Quantity : 66,306.020 kg

Import Items

Sl. No.	Item description	Quantity recommended
1.	Un-coated cup stock / paper board GSM in between : 150 to 224	1.10 kg / kg content contained in the export product
2.	Un-coated cup stock / paper board GSM in between : 225 or more	1.10 kg / kg content contained in the export product
3.	Paper board Cupforma special 2 PE	1.10 kg / kg content contained in the export product

DGFT(NC)

(Nand Lal)
Consultant
26-07-2017

-54-

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

7/91
Report back to

(4/210)

Subject: Advance Authorization application from M/s. Crognosys India Pvt. Ltd. for the import of raw material against the export of Fluazinam Technical Minimum 98%

(Advance Authorization No. 0310786547 dated 03.08.2014) 04.08.2017

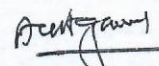
Ref: U.O. No. 01/83/50/638/AM-15/DES-IV/1001 dated 19.3.2015

M/s. Crognosys India Pvt. Ltd. have submitted present application for the import of raw material against the export of Fluazinam Technical Minimum 98%

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Fluazinam Technical Minimum 98%	1 kg	1. 2,4 Dichloro 3,5 Dinitrobenzotrifluoride, Minimum 98%	1. 010 kgs
		2. 2 Amino-3-Chloro-5- trifluoromethyl Pyridine, Minimum 98%	0.647 kgs

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Ram Sagar Panjiar, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/20/2014 -CH-II dated 15.6.2015

1/11/15

- 55 -

10
380

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

7
94 13
102
Report below ✓

Subject: Advance Authorization application from M/s. Galaxy Surfactants Pvt. Ltd. for the import of raw material against the export of Sodium lauryl ether sulphate (Minimum 69% Active Mater)

Advance Authorization No 0310793795 dated 11.2.2015

~~0310808391~~ dt. 14.10.2016 ✓

Ref: DGFT U.O. No. 01/83/50/345 /AM-16/DES-IV/634, dated 10.9.2015

M/s. Galaxy Surfactants Pvt. Ltd. have submitted present application for the import of raw material against the export of Sodium lauryl ether sulphate (Minimum 69% Active Mater)

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

AA. No. - 0310815050 dt. 07.08.2017 ✓

Item of Export	Qty.	Item of Import	Qty
1. SODIUM LAURYL ETHER SULPHATE (MINIMUM 69% ACTIVE MATER)	1 kg.	1. LAURYL ALCOHOL(C1214)/FATTY ALCOHOL(1214)/LAURYL MYRISTYL ALCOHOL	0.408 kg.
		2. ETHYLENE OXIDE	0.092 kg
		3. CITRIC ACID	0.0046 kg
		4. HDPE GRANULES	AS PER PACKING POLICY

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/148/2011 -CH-II dated 21.10.2015

A.K. Agarwal
21/10/15

- 56 -

5
259

7
116

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Subject: Advance Authorization application from M/s. Chemocid Impex Pvt. Ltd. for the import of raw materials against the export of Solvent Red 24 HS Presscake Namely Chemocid Red HS

(Advance Authorization No. 0310790995 dated 12.11.2014)

Ref: U.O. No. 01/83/50/033/AM15/DES-IV/294 dated 9.6.2015

M/s. Chemocid Impex (P) Ltd. have submitted present applications for the import of raw materials against the export of Solvent Red 24 HS Presscake Namely Chemocid Red HS

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Solvent Red 24 HS Presscake Namely Chemocid Red HS	1 kg.	1. Ortho Toluidine	0.5580 Kg.
		2. Meta Toluidine	0.3480 kg
		3. Beta Naphthol	0.4380 kg
		4. Sodium Nitrite	0.4300 kg

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri K.C. Meena ,Dy. DGFT ,(DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11..
Deptt. of C&PC U.O. No. 14010/23 /2013-CH-II dated 7 .7.2015

अजय श्रीवास्तव

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

-57-
7/117
461
116

Subject: Advance Authorization application from M/s. P.I Industries Ltd. for the import of raw material against the export of PYROXASULFONE TECHNICAL.

(Advance Authorization No. 1310047498 dated 11.07.2014).

Ref: U.O. No. 01/83/50/362/AM15/DES-IV/922 dated 7.04.2015

M/s. P.I Industries Ltd. have submitted present application for the import of raw material against the export of PYROXASULFONE TECHNICAL.

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
PYROXASULFONE TECHNICAL	1 Kg.	1. Glyoxalic acid, 50% Min.	0.675Kg.
		2. Hydroxylamine Sulphate	0.377 Kg.
		3. Bromine	1.539 Kg.
		4. Thiourea	0.259 Kg.
		5. 1-Methyl-3 (Trifluoromethyl)- 1H Pyrazole-5-ol (MTP)	0.589 Kg.
		6. Caustic Potash (Potassium Hydroxide), 90% Min.	0.459 Kg.
		7. N-Butyl Acetate	1.489 Kg.
		8. Acetonitrile	0.953 Kg.
		9. Hydrogen Peroxide, 50% Min.	0.387 Kg.

This issues with the approval of competent authority.

A.K. AGARWAL
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Ram Sagar Panjiyar, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/28/2012-CH-II dated 25.5.2015

- 58 - 7
121
F. No. 7/178/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject : Advance authorization no. 0510403846 dated 29.8.2017 for the export of Cracked Heal Repair Cream - M/s Reckitt Benckiser Healthcare India Ltd

Ref : DGFT UO. No.01/83/50/384/AM-18/DES-IV/162 dated 17.10.2017

The case has been examined and the firm has submitted approved formula from State Drug Controller, Baddi, Distt. Solan. The following norm is recommended based on percentage given in approved formula weight/ weight and allowing 0.5% wastage :-

Export product: Cracked Heal Repair Cream

Quantity : 42,000 Kg

Import Items:

Sl. No.	Item Description	Quantity recommended (Kg)
1.	Tegosoft DO (Decyl Oleate)	3746.106
2.	Dehymulsf	4168.248
3.	Dragosantol 100 (Bisabolol)	42.210
4.	Paraffin Wax 60-63	844.200
5.	Drieline PF	42.210
6.	Vitamin E Acetate (Tocopheryl Acetate)	42.210
7.	Xiameter PMX200 Silicone Fluid 100CS	3746.106
8.	EP-USP (Lanolin)	2100.000
9.	D-Panthenol USP	295.470
10.	Was BP-EP silk 783-L)(White Soft Paraffin)	2110.500
11.	Carbopol – Ultrez 10 (Carbomer Ultrez 10)	147.735
12.	Euxyl K-340	422.100


(NAND LAL)
Consultant
27-10-2017

DGFT (NC)



-59-

7
122

F. No. 7/178/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Advance authorization no. 0510403832 dated 29.08.2017 for the export of Callus Reducing Cream- M/s Reckitt Benckiser Healthcare India Ltd.,

Ref: DGFT File No.01/83/050/385/AM-18/DES-IV/164 dated 17.10.2017

The case has been examined and the firm has submitted approved formula from State Drug Controller, Baddi, Distt. Solan. The following norm is recommended based on percentage given in approved formula weight/ weight and allowing wastage of 0.5%.

Export product: Callus Reducing Cream
Quantity: 10000 Kg

Import Items:

S. No.	Item Description	Quantity recommended in Kg.
1.	Tegosoft DO (Decyl Oleate)	904.500
2.	Lanette O (Cetearyl alcohol)	301.500
3.	Keltrol CG F (Xanthan gum)	50.25
4.	Glycerin BP/EP/USP (Glycerol)	20.100
5.	Cutina C P (Cetyl Palmitate)	301.500
6.	Xiameter PMX200/350 cs Silicone Fluid 100CS (Dimethicone DC-200, 100cSt)	201.000
7.	Purasal S HQ 60 (Sodium Lactate)	502.500
8.	Defencil (Octyldodecano, Echium Plantagineum Seed Oil, Helianthus Annuus Seed Oil Unsaponifiables, Cardiospermum Halicacabum flower/Leaf/Vine Extract)	100.500
9.	Soline(Helianthus Annuus Seed Oil Unsaponifiables)	100.500
10.	Miglyol 810(Caprylic/Capric Triglyceride)	502.500
11.	Lactic Acid	78.390
12.	Lanette N (Sodium Cetearyl Sulfate (10%) Cetearyl Alcohol(90&))	804.000
13.	Dekanex 2008 FG (Hydrogenated Polydecene)	502.500
14.	Glucono- Delta-Lactone	Not allowed as description is not matching with approved formula
15.	Polysol AC (Phenoxyethanol, Dehydroacetic Acid, Benzoic Acid, Lactic Acid, Sorbic Acid)	50.250
16.	Euxyl K340	30.150

DGFT (NC-IV)

(NAND LAL)
Consultant
31.10.2017

F. No. 7/178/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

7/123

Subject: Advance authorization no. 0510403833 dated 29.08.2017 for the export of Rough Skin Remover (Dry Skin Exfoliator)- M/s Reckitt Benckiser Healthcare India Ltd.,

Ref: DGFT File No.01/83/050/386/AM-18/DES-IV/163 dated 17.10.2017

The case has been examined and the firm has submitted approved formula from State Drug Controller, Baddi, Distt. Solan. The following norm is recommended based on percentage given in approved formula weight/ weight and allowing 0.5% wastage in raw materials except the fragrance :-

Export product: Rough Skin Remover (Dry Skin Exfoliator)

Quantity: 7,200 Kgs

Import Items :

Sl. No.	Item Description	Quantity recommended in kg.
1	Tromethamine (Tris (hydroxymethyl)-aminomethane)	50.652
2	Fragrance LN46861	10.080
3	Stearic Acid BP Powder	113.605
4	White Beeswax (Cera Alba)	113.605
5	Lactic Acid	7.236
6	Multifruit BSC	65.124
7	Pumice Grains No.3	1447.200
8	Cetyl Esters Wax	113.605
9	Paraffin Was 52-54	1430.557
10	Tegin M Glyceryl Stearate Veg	113.605
11	Euxyl K340	43.416


(NAND LAL)
Consultant
31.10.2017

DGFT (NC-IV)

